

**FINANCIAL COMMITTEES—1972-73**  
(A REVIEW)

SECRETARY: I lay on the Table a copy of "Financial Committees, 1972-73, (A Review)".

13.10 hrs.

**COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS**

TWENTY-EIGHTH REPORT

SHRI G. G. SWELL (Autonomous Districts): I beg to present the Twenty-eighth Report of the Committee on Private Members' Bills and Resolutions.

**COMMITTEE ON SUBORDINATE LEGISLATION**

SEVENTH REPORT

SHRI VIKRAM MAHAJAN (Kangra): I beg to present the Seventh Report of the Committee on Subordinate Legislation.

13.10 1/2hrs.

**COMMITTEE ON WELFARE OF SCHEDULED CASTES AND SCHEDULED TRIBES**

REPORTS OF STUDY TOURS

SHRI BUTA SINGH (Rupar): I beg to lay on the Table a copy each of the following:—

(1) Report of Study Tour of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes to State Bank of India, New Delhi, on the 27th November, 1971.

(2) Report of Study Tour of Study Group I of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes to Bombay, Goa, Bangalore, Cochin, Kanya Kumari and Trivandrum in June, 1972, and

(3) Report of Study Tour of the Study Group I of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes to Calcutta, Ranchi, Patna and Allahabad in February, 1973

13.11 hrs.

**DISTURBED AREAS (SPECIAL COURTS) BILL**

Extension of time for presentation of report of Joint Committee

SHRI LILADHAR KOTOKI (Nowgong): I beg to move:

"That this House do further extend upto the first day of the last week of the next session, the time for the presentation of the Report of the Joint Committee on the Bill to provide for the speedy trial of certain offences in certain areas and for matters connected therewith."

MR. SPEAKER: The question is:

"That this House do further extend up to the first day of the last week of the next session, the time for the presentation of the Report of the Joint Committee on the Bill to provide for the speedy trial of certain offences in certain areas and for matters connected therewith."

*The motion was adopted.*

**MOTION RE: THIRTIETH REPORT OF BUSINESS ADVISORY COMMITTEE**

THE MINISTER OF PARLIAMENTARY AFFAIRS (SHRI K. RAGHU RAMAIAH): I beg to move:

"That this House do agree with the Thirtieth Report of the Business Advisory Committee presented to the House on the 24th July, 1973."

**SHRI S. M. BANERJEE (Kanpur):** May I just make one submission?..

**MR. SPEAKER:** Let him please sit down. We have already settled that on the day the motion is taken up, there would be no discussion. On the day when the business for the next week is declared, hon. Members can say what they want. . .

**SHRI S. M. BANERJEE:** Kindly hear me. I am not discussing the report.

All that I am submitting is that although we have decided to have a discussion on the Boeing air crash, it is something strange that no statement has been made by the hon. Minister in this House. A tragic incident has taken place, and the Rajya Sabha has discussed it in the form of a calling-attention-notice....

**MR. SPEAKER:** The statement has already been laid.

**SHRI S. M. BANERJEE:** What about the calling-attention notice on that?

**MR. SPEAKER:** I am not bound to explain everything here.

**SHRI S. M. BANERJEE:** When such a tragic incident had taken place, should the hon. Minister not make a statement? The Rajya Sabha has discussed it through a calling attention-notice, and the hon. Minister has replied there, but here the hon. Minister has not made any statement. Why should he not make a statement here? Does he take this House for granted?

**MR. SPEAKER:** He is making a statement, and that will be made separately.

**SHRI S. M. BANERJEE:** That is about the inquiry committee's report. I am not concerned with that. A serious thing has happened, but we find that there is an indifferent attitude towards whole thing. The entire House has paid so much of tribute to Shri S. Mohan Kumaramangalam....

**MR. SPEAKER:** I have not been able to follow what the hon. Member is aiming at.

**SHRI S. M. BANERJEE:** There should be a calling-attention notice on that here also. The other House has already discussed it, and as many as ten Members were allowed to put questions and there was an all-round discussion there yesterday. I have no grouse against it. I thought that the hon. Minister would come forward with a statement on the opening day itself when so much of tribute was paid, in which you also spoke so much. But the hon. Minister has not made any statement so far. You should admit a calling-attention notice on this. We want to censure the hon. Minister, whosoever he may be.

**MR. SPEAKER:** We did discuss this in the committee and we had tried to find time for it. I shall convey the hon. Member's views to the hon. Minister.

**SHRI S. M. BANERJEE:** This has been conveyed to me by my leader who was present there.

**MR. SPEAKER:** I may allow a motion on that.

**SHRI JYOTIRMOY BOSU (Diamond Harbour):** On a point of order. I had written to you already that the report of the inquiry committee had been submitted before the House by the hon. Minister yesterday. Mr. Sachar who submitted the report to Government did so a few days ago. But a summarised version of that was given to the press immediately by Government, but not to Parliament when Parliament was sitting. What more disregard you can have? It is a matter of privilege. I have written already to your office. I am bringing a privilege motion tomorrow on this.

**MR. SPEAKER:** Under rule 377, I had permitted Shri Samar Guha to make a statement. But he is not here  
(Interruptions)

MR. SPEAKER: I only allowed Shri Samar Guha. I am going to take up the further discussion and voting on the Demands for Grants in respect of the Budget for the State of Andhra Pradesh.

SHRI JYOTIRMOY BOSU: I want to point out that whatever I said on the West Bengal situation has not been recorded.

MR. SPEAKER: I did not allow you.

SHRI JYOTIRMOY BOSU: That is very unkind of you.

MR. SPEAKER: I never meant to be that.

SHRI JYOTIRMOY BOSU: You have said that I have said it. When you have said that I have said it, it must be on record.

MR. SPEAKER: No, no. What you said was without my permission

(Interruptions)

MR. SPEAKER: Order, order. If you go on taking up State matters in this House, the result will be that the State Assemblies will take up matters pertaining to Parliament. There should be some end. We should be concerned with only our business. Why should you bring in matters which are within the competence of State Legislatures? Tomorrow they will discuss matters which are to be brought before Parliament. Where will it end?

(Interruptions)

SHRI P. K. DEO (Kalahandi): This is a very dangerous precedent. There should be a verbatim record of what happens in this House.

MR. SPEAKER: Not unless the Speaker calls; whoever is called by the Speaker, his observations will be recorded. I am not going to allow it if it is without my permission. The rule is very clear, that

when the Speaker calls a member, his observations will be recorded. The rule is very clear about it.

SHRI JYOTIRMOY BOSU: You want our co-operation. That we can give only....

MR. SPEAKER: It is not one-sided.

SHRI JYOTIRMOY BOSU: Be fair to us.

MR. SPEAKER: Order, order. No co-operation on impossible matters.

(Interruptions)

SHRI SAMAR MUKHERJEE (Howrah): I hope you will give me some hearing.

MR. SPEAKER: Yes.

SHRI SAMAR MUKHERJEE: The developments in West Bengal are not a State matter; it is a complete subversion of parliamentary democracy. It is the fundamental right—

MR. SPEAKER: Unless the Governor reports to the President, I cannot take it up. If the Governor reports to the President, then it can come up.

SHRI SAMAR MUKHERJEE: This is a fundamental right—

MR. SPEAKER: I am sorry. We will take up the discussion of the next item after lunch. We adjourn to re-assemble at—what time would you like—2.30, or could it be 2.15?

SHRI K. RAGHU RAMAIAH: 2.30

MR. SPEAKER: Yes; 2.30.

13.21 hrs.

The Lok Sabha then adjourned for lunch till Thirty Minutes past Fourteen of the Clock.